

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 01.10.2018

Appeal No. 364 of 2018

Fairwealth Securities Limited
651-651, Udyog Vihar, Phase-V,
Gurugram- 122 001

...Appellant

Versus

The National Stock Exchange of India Limited
Exchange Plaza, C-1, Block G,
Bandra-Kurla Complex, Bandra (East),
Mumbai - 400 051

...Respondent

Mr. Shubail Farook, Advocate with Mr. Praful Jindal, Advocate for the Appellant.

Mr. Sachin Chandarana, Advocate with Ms. Shreya Anuwal, Advocate i/b Manilal Kher Ambalal & Co. for the Respondent.

CORAM: Dr. C.K.G. Nair, Member

Per: Dr. C.K.G. Nair (Oral)

1. In view of the letter from the National Stock Exchange of India Limited dated September 28, 2018 counsel for the appellant, on instruction, seeks to withdraw the appeal.

2. Accordingly, appeal is allowed to be withdrawn with no order as to costs.

Sd/-
Dr. C.K.G. Nair
Member